

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1701
ANSWERED ON:23.03.2012
POST-MATRIC SCHOLARSHIP FOR ST STUDENTS
Thomas Shri P. T.

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government proposes to enhance the number of scholarships under the Post Matric Scholarship scheme for ST students;
- (b) if so, the details thereof;
- (c) the number of students benefited under the scheme during the last three years and the current year, year-wise, State-wise;
- (d) whether the Government has taken note that State Governments are getting the reimbursement of only the amount in excess of the committed liability;
- (e) if so, whether the Government proposes to reformulate the scheme as a fully Centrally sponsored scheme; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a): The Ministry of Tribal Affairs implements the Scheme of Post Matric Scholarship for Scheduled Tribe students through the State Governments and UT Administrations for pursuing post-matriculation courses through recognized institutions. During 2011-12, the Scheme has been revised which is applicable from 01-07-2010.

(b): The details of revision of the Scheme includes changes in (i) income ceiling; (ii) grouping of courses; and (iii) rates of maintenance and other allowances are at Annexure – I.

(c): The State-wise number of ST beneficiaries under the Scheme of Post Matric Scholarship for Scheduled Tribe Students during the last three years and the current year i.e. from 2008-09 to 2011-12 is at Annexure II.

(d)to(f): Under the Centrally Sponsored Scheme, recurring expenditure of the last year of the Five Year Plan gets transferred to States as their Committed Liability from the first year of the next Five Year Plan. It has been decided that as a special case, that additional Committed Liability arising on account of the revision of the Scheme w.e.f. 01-07-2010 shall be passed on to the States/UTs at the end of the XII Five Year Plan (w.e.f. 01-04-2017) and not at the end of the XI Five Year Plan. However, committed liability as per old scholarship rates, at the end of the XI Plan, will get transferred to States/UTs from 01-04-2012 as per past practice.